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I expect that the Janata Government will come out with its real policies. I expect that the Janata Government will come out with a real policy and some of the real principles without hearing the French imperialists or any other people. Only the people should decide the fate of Pondicherry and other Union territories in future. Thank you.

SHRI SATISH AGARWAL: Mr. Deputy Chairman, Sir, I have heard with rapt attention the various speeches made by the hon. Members while discussing the Budget General for Pondicherry along with the two Appropriation Bills, one for Vote on Account for six months and the other for supplementary demands.

Sir, a point was raised bv Mr. Munusamy and he asked why the •whole budget for 12 months has been presented? As the House is well aware, at the moment, we are seeking a Vote on Account for six months and this cannot be sought without moving the entire budget for the entire period. But the supplies that are being sought from this House or from Parliament are only for six months and this itself should be indicative of the fact that a popular Government is likely to come within this period. If the intention of the Government had been to continue the President's rule for an indefinite period or for one years which, under the Union Territories Act can be done without any limitation of period, then this six months Vote on Account should not have been obtained.

Regarding "Mizoram we sought the Vote on Account for five months and regarding Pondicherry we are seeking the Vote on Account only for six months, that is up to the end of September, and I am hopeful that by that time the popular Government will be installed in Pondicherry and if will be for the State Legislature then ...

SHRI BHUPESH GUPTA: It is not a matter of hoping. You should be in a position to tell us the position on behalf of the Government.

Bill, 1979

SATISH AGARWAL; . . . accept the Budget proposals.

SHRI BHUPESH GUPTA; What is hoping? I also hope. That is not the point. We do not live on hopes. You are the Government. You should come and tell us. He should find it out. He can find it even now. It is not a question of hoping. It is for the Government to decide.

SHRI SATISH AGARWAL; Sir, with the best of my respects to the esteemed and the oldest Member of this House I may be to state that a lot of things have permitted been said on the floor of Parliament which are not very much relevant to the point (.Interruptions). You are very well aware, Sir, when you were the Speaker of the Rajasthan Assembly from 195\*7 to 1967, we in the opposition, on the last day of the Assembly session, or prior to the general elections, used to criticise the Government make charges against the Ministers, with one condition that if we had any specific case or charges to made on grounds of corruption against any Minister, you will bear me out and you will watch for me when I say that we used to give advance notice to you that we were going to level certain charges or allegations against certain Ministers. It would have been very much proper for the Members concerned here—it is not for me to advice—as a matter of. tradition and as a matter of convention, that an advance intimation should have been given to the Chair that they were going to speak on the Appropriation Bill and while so speaking, they were going to level charges of corruption against such and such a Minister. Thereby the Minister concerned could have been given an opportunity, who is very much there, to defend himself

or to say whenever he likes. I also tried to contact the Deputy Prime Minister about 2 o'clock but he had gone to attend a Cabinet meeting or some other meeting. He was not available in the office. Sir, I would suggest that as a matter of convention or by way of a tradition or even according to the Rules, whenever a personal charge is made against any Member of thie, House, then naturally some notice should be given.

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SHRI BHUPESH GUPTA; Where is the rule?

SHRI YOGENDRA MAKWANA: Sir, on a point of order.

SHRI BHUPESH GUPTA: Sir, you have toeen cited. I do not know about the Rajasthan Assembly. I did not havw the honour and the privilege of becoming a Member of Rajasthan Assembly and sharing the great knowledge with him. But I have been here in this House for quite a number of years. Where is that rule? Do I have to go and file an affidavit before the High Court or the Supreme Court that I am making a charge?

SHRI SATISH AGARWAL; Simply a notice or an intimation to the Chair.

SHRI BHUPESH GUPTA: I am here to say what I believe to be true subject to the rules of procedure, that is, anything unparliamentary I should not say. And it is for you to see. How is it? I am sure Rajasthan Assembly must be functioning under the aegis of the Maharani of Jaipur at that time. You should contradict him,

MR. DEPUTY CHAIRMAN: Let him proceed.

SHRI SATISH AGARWAL: Mr. Bhupesh Gupta, with all due respect to you that you have been in this House for all the 25 years and I consider that you are just like the head of the department for me and I am just a fact remains student. the

Mr. Deputy Chairman is not contradicting me and it goes to prove that this was the tradition and the practice in Rajasthan.

Bill, 1979

Now, with regard to financial allocations to the Union Territory of Pondicherry, well. Sir, for the information of this House I may tell you in short that the total Plan outlay for all the Union Territories during the Fifth Plan was Rs. 634 crores and the total provision in the Sixth Plan, tentative allocation, is Rs. 1167 crores. So, there is an increase in The Plan outlay in the Sixth Plan for all these Union Territories by Rs. 533 crores. So far as the Union Territory of Pondicherry is concerned, during the Fifth Plan there was a provision for Rs. 34 crores and during the Sixth Plan, the provision has been increased to Rs. 57 crores, that is, Rs. 23 crores more, that is, near about 66 per cent more. So We are very much alive to the problems of this Union Territory. One hon. Member raised the issue here that not much provision has been made with regard to industrial development or agriculture or other services . . .

SHRI N. P. CHENGALRAYA NAIDU: Industries ^nd fisheries.

SHRI SATISH AGARWAL: For the information of the House, I may say that in the Sixth Plan, tentative provi sion has been made for Rs. 57 crores and on this amount, sectoral alloca tions are for different sectors. If the House is interested, I may inform the House with your permission that for agriculture and allied services during the Sixth Plan, the approved outlay is Rs. 1170 lakhs; for co-operation, it is Rs. 94 lakhs; for water and power development, it is Rs. 800 lakhs: for industry and minerals, it is Rs. 362 lakhs for transport and communication, it is Rs. 762 lakhs; for social and community services, it is Rs. 2387 lakhs, and so on and so forth.

SHRI N. P. CHENGALRAYA NAIDU: For industriea and minerals?